

will not take their sugarcane. They are going to close down the mill. My request is that if Sugarcane was not to be taken, then they should have told the farmers one year back that they are going to close down this mill. People would have sown paddy, wheat and other foodgrains in place of sugarcane. Sugarcane worth Rs. 5 crores is standing in the field today. From here, the Government says that it will not run the mill in December month. There is Kanpur Sugar works in Saran district and comes under the Textiles Ministry of the Government of India. Apart from this, there is no sugar mill in the vicinity of 200 kilometers. Mr. Deputy Speaker, Sir, I also want to say that there is already an areas amounting Rs. four crores. What will happen to that Sugarcane worth Rs. five crores Bihar is ruled by Janta Dal Government.

MR. DEPUTY SPEAKER : Rudyjee, listen for one minute. I allowed you because you mentioned about farmers, but your subject was something different. You have written about private insurance.

SHRI RAJIV PRATAP RUDY : You are sitting on this chair, that is why I said so.

MR. DEPUTY SPEAKER : That is why I have allowed this.

SHRI RAJIV PRATAP RUDY : You kindly tell the Government to do something in this regard.

MR. DEPUTY SPEAKER : This was not your subject, despite that I allowed you, now you sit down.

PROF. AJIT KUMAR MEHTA (Samastipur) : Mr. Deputy Speaker, Sir, through you, I want to bring a matter to the notice of this House which is about the need to pay our heed to the backward classes. 27 percent reservation have been made for the backward classes in the central services. But when I.A.S. examination results were out for 1994, 707 candidates were selected for the 707 posts. Out of them, 204 belonged to the backward classes. Out of than 31 competed in the general quota. Therefore they were elevated 173 were left out, but all could not be accommodated in the Government services. It was said that there is no place for them. Out of 173, 15 successful candidates are still unemployed today and are wandering from pillar to post, there is no hearing for their problems. I have also written to Ministry of Personnel in this regard. But they have replied what they get ready made answers from the lower hierarchy. They have not given any thought to it or gone into the facts to find out reality in this regard or as to what difficulty they have undergone this connection. My demand is that proper inquiry should be conducted in this regard and 15 left out but successful candidates should be given proper place. This may be pointed out that 27 percent of 707 is atleast 190, out of which only 173 candidates have been considered against the reserved quota and even 15 from among them, have been left out. Therefore, the quota of 27 percent should be filled up.

[English]

SHRI DILEEP SANGHANI (Amreli) : Thank you, Sir. I want to raise this issue. Under the Inter-State Water Disputes Act, the hon. Tribunal has given its final award in 1978 that the height of the Sardar Sarovar Dam in Gujarat over the Narmada river would be 455 feet. Over this decision of the Tribunal, no review or any change is allowed or permitted by anyone.

MR. DEPUTY-SPEAKER : Nobody should read anything in the Zero Hour. So, please be brief.

SHRI DILEEP SANGHANI : Yes, Sir.

However, certain vested interests and Madhya Pradesh State Government are trying to have change in the height of the said dam. The people of Gujarat oppose this malicious device of these vested interests and they will not tolerate any change in the height of Narmada Sardar Sarovar Dam. The Central Government should make its stand very clear over this point.

SHRI P.S. GADHAVI (Kutch) : Mr. Deputy-Speaker, Sir, the Narmada River Water Dispute Tribunal has given an award stating that the height of the Narmada Sardar Sarovar Dam should be 455 ft. Despite that, the Prime Minister made a statement in the Press on 9.12.96 regarding that. It is reported in the Press as follows :

"The Prime Minister Shri H.D. Deve Gowda on Sunday said that the height of the Sardar Sarovar Dam recommended by the Narmada Tribunal was not final and Centre would take a decision on it in consultation with the affected States. Talking to the reporters at the Indore Airport, Shri Gowda said that the Union Government would put up its view before the Supreme Court."

[Translation]

Honourable Prime Minister when comes to Gujarat, says that the height of the dam will not be lowered—even by one feet and when he goes there he tells something different. I want that honourable Prime Minister and Central Government should clear the position.

[English]

DR. ARUN KUMAR SARMA (Lakhimpur) : Mr. Deputy-Speaker, Sir, I stand here to raise an important issue regarding the shifting of the Corporate Office of the Oil India Limited which was decided in 1991. As per the decision of the Oil India Limited, the Deputy Commissioner of Kamrup District was requested to acquire a plot of land measuring about 300 *bigas* in Greater Guwahati area. That plot was in Mirzapur Village, Polashbari Circle of Kamrup District and Oil India Limited decided to shift the Corporate Office from New Delhi to that place. Since then, Oil India Limited did not take any action. The cultivators cannot use that land either for agricultural purpose or for commercial purpose. They are not paid the compensation also nor